

PARTIAL MODIFICATION IN THE STANDING INSTRUCTIONS

Subsequent to the changes made in the Sitting Arrangement which commence from 04.01.2021 in the Principal Seat at Madras and in the Madurai Bench of Madras High Court at Madurai, the Standing Instructions in the Principal Seat at Madras and Madurai Bench of Madras High Court at Madurai thus stand modified:

Principal Seat at Madras:

- I. The urgent matters pertaining to the Division Bench presided over by the Hon'ble the Chief Justice be placed before the Division Bench presided over by Hon'ble Mr. Justice R. Subbiah.
- II. The urgent matters pertaining to the Division Bench presided over by Hon'ble Mr. Justice R. Subbiah be placed before the Division Bench presided over by Hon'ble Mr. Justice M. Sathyanarayanan and Vice Versa.
- III. The urgent matters pertaining to the Division Bench presided over by Hon'ble Mr. Justice N. Kirubakaran be placed before the Division Bench presided over by Hon'ble Mr. Justice T. S. Sivagnanam and Vice Versa.
- IV. The urgent matters pertaining to the Division Bench presided over by Hon'ble Mr. Justice M. Duraiswamy be placed before the Division Bench presided over by Hon'ble Mr. Justice T. Raja and Vice Versa.
- V. The urgent matters pertaining to the Division Bench presided over by Hon'ble Mr. Justice P. N. Prakash be placed before the Division Bench presided over by Hon'ble Mr. Justice T. Raja.
- VI. The urgent matters pertaining to the Court presided over by Hon'ble Mr. Justice A. D. Jagadish Chandira be placed before the Court presided over by Hon'ble Mr. Justice N. Anand Venkatesh and Vice Versa.
- VII. The urgent matters pertaining to the Court presided over by Hon'ble Mr. Justice R. Suresh Kumar be placed before the Court presided over by Hon'ble Mr. Justice B. Pugalendhi and Vice Versa.

VIII. The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice Krishnan Ramasamy be placed before the Court presided over by Hon'ble Mr.Justice T.Ravindran.

In view of the above changes, clauses A, B, C, D, I, L, Q, T and U of the standing instructions published on 18.12.2020 are modified and all other instructions stand unaltered.

Madurai Bench:

- I. The urgent matters pertaining to the Division Bench presided over by Hon'ble Mr.Justice M.M.Sundresh be placed before the Division Bench presided over by Hon'ble Mrs.Justice Pushpa Sathyanarayana and Vice Versa.
- II. The urgent matters pertaining to the Division Bench presided over by Hon'ble Mr.Justice K.Kalyanasundaram be placed before the Division Bench presided over by Hon'ble Mrs.Justice Pushpa Sathyanarayana.
- III. The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice V.Parthiban be placed before the Court presided over by Hon'ble Mr.Justice G.R.Swaminathan and Vice Versa.
- IV. The urgent matters pertaining to the Court presided over by Hon'ble Mrs.Justice R.Tharani be placed before the Court presided over by Hon'ble Mrs.Justice R.Hemalatha and Vice Versa.

In view of the above changes, clauses A, B, C, and D of the standing instructions published on 18.12.2020 are modified and all other instructions stand unaltered.

//BY ORDER OF THE HON'BLE ACTING CHIEF JUSTICE//

Dated: 01.01.2021

Registrar (Judicial), High Court, Madras